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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-3064/91

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN
HON'BLE MR. S.P. BISWAS, MEMBER(A)

New Delhi this the 15th day of November, 1996.

Shri Baljeet Singh,
S/o Shri Prithipal Singh,
Booking Clerk,
Railway Station,
New Delhi. Applicant

(through Shri B.L. Madhok, proxy counsel for
Shri B.S. Mainee, advocate)

versus

1. Union of India through
the General Manager,
Northern Railway,
Baroda House,
New Delhi. Respondents
2. The Divisional Railway Manager,
Northern Railway,
State Entry Road,
New Delhi. Respondents

(through Shri B.K. Aggarwal)

The application having been heard on 15.11.1996 the
Tribunal on the same day delivered the following:

ORDER
Chettur Sankaran Nair(J), Chairman

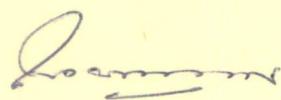
Applicant seeks a direction to respondents
to declare the result of a screening test undertaken
by him. According to respondents this has not been
done because an investigation was pending against him
and because of that, departmental action also could not
be taken. The pendency of an investigation by the
Police is no reason to hold up a departmental enquiry
and pronouncements of Supreme Court have made it clear
that it would not be a good reason to hold up
departmental proceedings. If departmental proceedings
have not been initiated or completed by now,
respondents will cause initiation and completion of

(9)

such proceedings positively within four months from today. Thereafter the result of the test taken by applicant will be announced.

2. With the aforesaid directions, we dispose of the original application. No costs.

Dated, the 15th day of November, 1996.



(S.P. Biswas)
Member(A)



(Chettur Sankaran Nair(J))
Chairman

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